HIGH COURT OF DELHI: NEW DELHI

VACANCY NOTICE

Online applications are invited from Indian Nationals / Citizens of India for filling up following existing vacancies and for preparing a panel for future vacancies:

Post	Classification and Level	No. of Vacancies			Total	Out of 60 vacancies, reservation for PH and Ex-servicemen category candidates		
		Gen	OBC	SC	ST		PH	Ex- servicemen
Junior Judicial Assistant (Technical)	Group – 'C' 5 th Level of Paymatrix of 7 th CPC	32	16	8	4	60	2 OL/BL/ LV/HH	6

Essential Qualification: BCA/B.Sc. (Computer Science) / B.Sc. (Hons.) (Computer Science) / B.Tech (Computer Science) / MCA/M.Sc. (Computer Science) / M.Tech. (Computer Science) with minimum 50% marks in aggregate from any institution recognized by AICTE and/or institutions affiliated to recognized universities. (Only such candidates, who possess essential qualification as on the date of submitting online application, need to apply.)

Schedule of Dates:

Commencement of Online Registration, i.e., creation of New Log In, Filling of Application Form and making payment (as applicable)	04.01.2019 (10:00 Hrs)	
Last date for creation of New Log In for online registration	23.01.2019 (22:00 Hrs)	
Last date for filling Online Application Form and / or making payment through Debit Card / Internet Banking	23.01.2019 (23:00 Hrs)	

No off-line application will be entertained.

Date of Examination will be intimated later. Candidates are advised to visit the Delhi High Court website i.e. www.delhihighcourt.nic.in regularly for updates.

Age Limit: Age should not be below 18 years and over 27 years as on 01.01.2018. That is, the applicant should have been born not earlier than 02.01.1991 and not later than 01.01.2000.

The upper age limit for candidates belonging to the categories of Scheduled Castes/Scheduled Tribes and Other Backward Classes shall be 32 years and 30 years respectively.

The upper age limit for persons with disability, having minimum 40% of physical disability mentioned above in this Notice, shall be relaxable by 10 years (13 years for OBC & 15 years for SC/ST).

For Ex-servicemen, there will be a relaxation of 3 years for General candidates, 6 years for OBC and 8 years for SC/ST, after deduction of the military service rendered from the actual age as on 01.01.2018, subject to maximum age of 50 years.

There shall be no upper age limit for persons who are in regular service in this Court or the Courts subordinate to this Court, subject to their fulfilling requisite educational qualification.

The relaxation in upper age limit will not be applicable to the candidates who are working in other Govt. Departments/Public Sector Undertakings etc.

All the candidates, who had applied earlier for Junior Judicial Assistant (Technical) Examination-2015 conducted by this Court on 08.05.2016, subject to fulfilling requisite / revised essential qualification, need to apply afresh, but are eligible for age relaxation.

Reservation: Consistent with maintenance of efficiency of Administration and subject to availability and orders passed by Hon'ble the Chief Justice from time to time, 15% posts for Scheduled Castes, 7.5% posts for Scheduled Tribes, 27% posts for Other Backward Classes and 4% for Persons with Disability, shall be reserved. Reservation shall also be available to Exservicemen in accordance with the Rules, Orders and Notifications issued from time to time by the Government of India.

OBC reservation benefit shall be given to only those candidates who are in possession of OBC Certificate issued by the Competent Authority of the Govt. of NCT of Delhi for the caste recognised as OBC by the Government of NCT of Delhi. Candidates belonging to OBC category would be required to submit the non-creamy layer (NCL) certificate issued from the Competent Authority of the Govt. of NCT of Delhi in case his/her Caste Certificate was issued in the previous financial year(s). The NCL certificate should have been issued in current financial year 2018-2019, i.e., between 01.04.2018 and 31.03.2019 by the Competent Authority of Govt. of NCT of Delhi, which has issued the OBC Caste Certificate.

The eligibility of SC/ST candidates shall be subject to the final outcome of WP (C) Nos. 5240/2018, 5278/2018 and 7109/2018 pending before Hon'ble High Court of Delhi wherein the issue related to eligibility of outside Delhi SC/ST candidates is pending adjudication.

Candidates belonging to Persons with Disability (PwD) category and suffering from disabilities, other than OL (One Leg) or BL (Both Legs) or LV (Low Vision) or HH (Hearing Handicapped) of 40% or more, shall be required to fulfil the criteria applicable for their respective categories and relaxation in age and marks shall be given to them as per their respective category only, if applicable. Only such persons would be eligible for reservation under the quota reserved for Persons with Disability, who suffer from not less than 40% of relevant disability mentioned above in this Notice.

Candidates belonging to SC/ST/OBC category, who are selected on the same standard as applied to General category candidates and who appear in the general merit list, are treated as General candidates owning to their merit. Such candidates are adjusted against unreserved point of the reservation roster. In other words, when a relaxed standard is applied in selecting an SC/ST/OBC candidate, for example, in the age limit, qualification, extended zone of consideration larger than what is provided for General category candidates, etc., SC/ST/OBC candidates shall be counted against reserved vacancies only. Such candidates would be deemed to be unavailable for consideration against unreserved vacancies.

Mode of Selection: Selection shall be made on the basis of OMR based Written Examination and Interview as detailed under:-

- A. Written Examination 75 marks.
 - (a) General Intelligence (10 marks);
 - (b) General Awareness (10 marks);
 - (c) Quantitative Aptitude (10 marks);
 - (d) English (15 marks); and
 - (e) Computer Science (30 marks).
- B. Interview 25 marks.

There shall be 25% negative marking for every wrong answer in Written Examination.

Qualifying marks for General Category candidates will be 40 marks out of 75 marks in the Written Test & 15 marks out of 25 marks in the Interview. There will be relaxation of 5 marks for the Reserved Category (including PH and Ex-servicemen) candidates in the minimum marks of Written Test, i.e., 35 marks instead of 40 marks. There shall be relaxation of marks to the extent of 5% for the Reserved Category (including PH and Ex-servicemen) candidates at the stage of interview. There shall be no rounding off of marks.

Examination Fee:

A non-refundable online fee of ₹300/- (Rupees Three Hundred Only) along with applicable transaction charges will be payable by General as well as OBC candidates and ₹150/- (Rupees One Hundred & Fifty Only) along with applicable transaction charges will be payable by the candidates belonging to the categories of SC/ST/Ex-Servicemen/Persons with Disability suffering from disability OL (One Leg) or BL (Both Legs) or LV (Low Vision) or HH (Hearing Handicapped).

No fee shall be charged from the candidates, who had already deposited fee in the earlier Junior Judicial Assistant (Technical) Examination–2015 conducted by this Court on 08.05.2016. However, the candidates (who were exempted from depositing fee in the earlier Examination) are required to deposit fee of Rs.300/- or Rs.150/-, whichever is applicable owing to respective category of the applicants-candidates.

It is clarified that the fee once paid shall not be refunded under any circumstances. It is also clarified that no chargeback will be entertained. Therefore, the candidates, who are required to pay examination fee, should ensure that they are eligible for the post.

How to apply:

Application Forms can be filled up online on the website of this Court, i.e., www.delhihighcourt.nic.in. The candidates already in Government Service should intimate their Department/Office where they are serving and shall be required to produce No Objection Certificate at the time of Interview, if declared successful in the Written Test.

General Instructions:

The medium of Written Test shall be English language and its duration shall be 75 Minutes.

No scrutiny of applications for the eligibility and other aspects will be undertaken at the stage of Written Test. Therefore, the candidature will be provisional only and subject to scrutiny at the appropriate stage. The candidates are advised to go through the requirements of educational qualification, age, reservation, relaxation, etc. and satisfy themselves that they are eligible before applying. Copies of supporting documents will be sought at the time of Interview only from those candidates who will be shortlisted for Interview. When scrutiny is undertaken, if any claim made in the application is not found substantiated, the candidature of such candidates shall stand cancelled without any notice or further reference and this Court's decision in this regard shall be final.

Candidates must fulfil the criteria relating to qualification, etc. on the last date of creating Log In. As regards age, the cut-off date would be 01.01.2018, i.e., candidates must fulfil the criteria as on 01.01.2018. As regards candidates belonging to Persons with Disabilities (PwD) category and suffering from disability OL (One Leg) or BL (Both Legs) or LV (Low Vision) or HH (Hearing Handicapped) of 40% or more, the disability certificates should have been issued on or before the last date of creating Log In.

Candidates must invariably produce and submit true copies of the documentary proofs with respect to date of birth, educational qualifications, residential address(es), reservation, relaxation, NOC in case of candidates already in government service, etc. before the Authority in this Court, whenever the same is demanded. Candidates belonging to SC/ST/OBC Categories must also invariably produce and submit true copies of valid Caste Certificate and valid NCL Certificate (applicable in the case of OBC candidates only) before the Authority in this Court, whenever the same is demanded. Failure to produce valid Certificates or any of the documentary proofs and/or submit true copies thereof, at the relevant point of time, shall result in cancellation/rejection of the candidature and no further correspondence in this regard shall be entertained.

Candidates who had applied in the earlier selection process of Junior Judicial Assistant (Technical) Examination–2015, which was conducted by this Court on 08.05.2016, are eligible to apply in the fresh examination, subject to the condition that they fulfil the revised eligibility conditions as prescribed in this Notice hereinabove. However, it shall be mandatory for them to fill up previous Registration No. and/or Roll No.

Every Candidate must ensure that he/she is required to deposit the Examination Fee or not and that if required to deposit the Examination Fee, has deposited the same as per his/her category. If at any later stage, it is found that he/she was required to deposit the Examination Fee and has not deposited the same, his/her candidature shall stand automatically rejected with no further notice/communication.

While applying for the post, the applicants should bear in mind that the selected candidates will also have to work even at odd hours and on holidays, if so required.

This Court reserves the right to cancel a part or entire process of examination due to administrative reasons and/or in case of unfair means, cheating or other irregularities/malpractice noticed by the Court.

The candidature of the candidate will be entirely provisional and mere issuance of Admit Card or appearance at Written Test and/or Interview shall not entitle him/her to raise any claim for appointment to the post.

No TA/DA will be payable to the candidates for appearing in the Written Test/Interview.

It is notified that the above-mentioned post of Junior Judicial Assistant (Technical) forms part of the technical cadre, which is a separate cadre and will not interchange or merge with the general cadre and vice-versa, and the persons appointed in the technical cadre shall have no claim to or parity for seniority and/or promotion, etc., with the general cadre and vice-versa, on the Establishment of this Court.

It is also notified that no correspondence (either by post or by e-mail received in this Court) with respect to the change of date of examination, eligibility criteria of any category, permissible documentary proofs and after conduct of the examination, with respect to the expected date of declaration of result, conduct of interview, etc., will be entertained. For such purposes, candidates are advised to visit the Delhi High Court website i.e. www.delhihighcourt.nic.in regularly for updates.

Sd/-(DINESH KUMAR SHARMA) REGISTRAR GENERAL

Date: 22.12.2018.